

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

(IB)-422(PB)/2017

**IN THE MATTER OF:**

**M/s. Goel Roadways**

.....Petitioner

**v.**

**M/s. Action Ispat and Power Pvt. Ltd.**

.....Respondent

**SECTION : UNDER SECTION 9**

**Order delivered on 07.11.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**Deepa Krishan**

**Hon'ble Member (T)**

**For the Petitioner(s):**


**Ms. Bhumika Kapoor, Advocate**

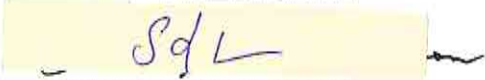
**For the Respondent(s):**

**ORDER**

Learned counsel for the petitioner requests for withdrawal of the petition with a liberty to file fresh after complying with all the legal formalities which are condition precedent or otherwise for filing of such a petition.

Consequently, the petition is dismissed as withdrawn with liberty in terms of the prayer made.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

07.11.2017  
Vineet